

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 60/2016

Assets Reconstruction Company (India) Ltd. (ARCIL) ...Petitioner

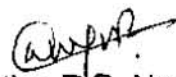
Versus.

M/s. Ranjeev Alloys Ltd. ...Respondent

Present: None

This case received by transfer from the Hon'ble Punjab and Haryana High Court, Chandigarh. It be entered in the relevant register. As per earlier reports of the High Court Registry, the petitioner has not filed affidavit with regard to service of the respondent. Notice be issued to the counsel for the petitioner for 21.02.2017. He may also be directed to collect the notice of hearing from the office of NCLT, Chandigarh to despatch it to the respondent by Speed Post and file affidavit at least three days before the date fixed stating the compliance along with acknowledgement dues of posting and track report. .

List the matter for 21st February, 2017.


(Justice R.P. Nagrah)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

January 16, 2017
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